

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 674/90 19

A.K. Gupta
APPLICANT(S)

Anis Suhrawardy

COUNSEL

U.O.I.
RESPONDENT(S)

VERSUS

COUNSEL

Date	Office Report	Orders
		<p>17-4-1990</p> <p>Sh. Anis Suhrawardy, counsel for the applicant.</p> <p>Heard the learned counsel for the applicant. Admit. Respondents to file counter affidavit within 4 weeks and the applicant his rejoinder within 2 weeks thereafter. List before D.R. on 1st June, 1990.</p> <p>As regards interim relief, issue notice to the respondents through a special messenger returnable on 30th April, 1990.</p> <p><i>Deekshabandhu</i> <i>Anuraj</i> (D.K. CHAKRAVORTY) (P.K. KARTHA) MEMBER (A) VICE CHAIRMAN</p> <p>After the above order was dictated the learned counsel for the applicant again appeared and stated that as we are not inclined to give ex-parte interim order as prayed for in the application, he may be allowed to withdraw the same with liberty to file a fresh application. Accordingly, the application is dismissed as withdrawn, with liberty to the applicant to file a fresh application in accordance with law, if so advised.</p> <p><i>Deekshabandhu</i> <i>Anuraj</i> (D.K. CHAKRAVORTY) (P.K. KARTHA) MEMBER (A) VICE CHAIRMAN</p>